

THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) and (b) No, Sir. IARI has not allotted any land to the Government of Israel. However, it has earmarked a site measuring 17 acres of land for a joint Indo-Israeli project on technology assessment and transfer with technical and equipment support from Israel Government for a period of three years.

- (c) No, Sir.
(d) Does not arise.

Settlement of Displaced persons from POK

455. SHRI MANGAT RAM SHARMA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the steps being taken by the Government for permanent settlement of the families displaced from the Pak Occupied Kashmir;

(b) whether the Government of Jammu & Kashmir has recommended compensation of Rs. 25000/- to each family for their rehabilitation;

(c) if so, the number of families identified alongwith the number of families granted compensation so far; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) the process of permanent settlement of the families displaced from Pak Occupied Kashmir has since been completed. Although these families have not been paid compensation in lieu of the properties left behind by them in Pak Occupied Kashmir, ex-gratia payment at the following scales were given to all the 31732 families who applied for assistance.

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| (i) | Urban families | - | Rs. 3500 per family |
| (ii) | Agricultural families | - | Rs. 1,000 plus (2-3 acres of irrigated or 4-6 acres of un-irrigated land) depending upon the size of each family. |

(b) Yes Sir.

(c) and (d) The Government of India have not found it feasible to accede to this recommendation of the State Government as it would have triggered off further demands from other sections of similarly placed people.

Loss of Crop Production

456. SHRI R. SAMBASIVA RAO : Will the Minister of AGRICULTURE be pleased to state :

(a) whether production of the wheat dropped by about 3 million tonnes this year and the production of pulses has remained stagnant for a few years;

(b) if so, whether the country is losing Rs. 9,400 crores every year on account of this;

(c) if so, whether 5.76 million hectares suffering either from problems of water logging and or from salinity/alkalinity;

(d) if so, whether the annual crop production loss is estimated at the rate of about Rs. 10,000 per hectare; and

(e) if so, the details of the schemes formulated for reclamation of the land ?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) The production of wheat during 1995-96 was 62.62 million tonnes i.e. lower by about 3.15 million tonnes over the production of 65.77 million tonnes achieved in 1994-95. On the other hand the production of pulses has been hovering in the range of around 12-14 million tonnes since 1990-91.

(b) No such assessment could possibly be made on account of fall in wheat production in a single year i.e. 1995-96 and stagnant production of pulses for the last few years.

(c) As per National Commission on Agriculture (NCA) report, 1976, the country has got 3.58 million hectares of alkali soil and 5.5 million hectares saline including coastal saline and sandy soils.

(d) The annual crop production loss on account of problems of water logging and salinity/alkalinity is not assessed.

(e) A Centrally Sponsored Scheme for Reclamation of Alkali Soils is in operation from 7th Five Year Plan. So far, an area of 4.32 lakh hectares has been reclaimed with a cost of Rs. 59.67 crores. Besides, an area of 28000 hectares has been reclaimed at a cost of Rs. 58.94 crores under EEC assisted and World Bank assisted project for Reclamation of Alkali Soils in U.P. and Bihar.

During 9th Plan, the scheme will continue and besides 3 new schemes have been proposed as under viz.

- Reclamation of Saline including Coastal Saline and Sandy areas.
- Protection and development of waterlogged areas for increasing productivity.
- Amelioration of acid soils.

Foodgrains and Sugar to Jammu and Kashmir

457. SHRI CHAMAN LAL GUPTA : Will the Minister of FOOD be pleased to state :

(a) the quantity of foodgrains and sugar despatched to the state of Jammu and Kashmir and the quantity of various types of foodgrains/sugar lost in transit and the value thereof;

(b) the steps taken for the recovery of the lost foodgrains/sugar and also the manner in which the

disposal of the damaged foodgrains was made;

(c) whether any inquiry has been held into the damaged and missing foodgrains/sugar; and

(d) if so, the results thereof ?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : (a) Foodgrains and Sugar are despatched to the state of Jammu and Kashmir from various states like Punjab/Haryana, Uttar Pradesh, etc. Consolidated figures of quantities despatched from various places are not available. However, the quantity of foodgrains and sugar which did not reach J&K during 1989-90 to 1993-94 and the value thereof is given below :-

Commodity	Qty. (MTs)	Value (Rs. in lakhs)
Wheat	142.50	6.25
Rice	2718.96	173.55
Sugar	290.00	19.68

(b) Out of the value of foodgrains and sugar referred to in reply to part (a) above, an amount of Rs. 87.69 lakhs has been reversed/adjusted against the pending bills of the transporters. Following steps have taken to recover the balance amount against the transporters :-

- (i) Filing of Civil suits against the transporters.
- (ii) Adjustment from the pending bills of the transporters.
- (iii) Lodging of FIR with the Police.
- (iv) Vigorous follow up by the FCI with the state Government of J & K.

There is a set procedure for disposal of damaged foodgrains which is sold to the approved licensed dealers registered with FCI for manufacturing cattle/poultry feed, industrial/manure use.

(c) and (d) Due to eruption of militancy in the valley in the year 1989, unscrupulous elements took advantage of the situation. The entire quantity which did not reach the destination cannot be taken as lost as reconciliation work is a continuing process. As for the damages occurred due to negligence of the staff, appropriate disciplinary action is taken against the erring officials wherever necessary.

Cooperative Functioning of 'Anand'

458. SHRI P.R. DASMUNSI : Will the Minister of ANIMAL HUSBANDRY AND DAIRYING be pleased to state :

(a) whether the National Dairy Development Board had gone into the depth of the co-operative functioning of 'Anand' in Gujarat;

(b) if so, whether the study has observed that very

Act governing the Dairy Warrants changes;

(c) if so, the details thereof;

(d) whether proportionate distribution of resources has not been made to the respective States by the Ministry and the co-operative at Anand;

(e) if so, the reasons therefor; and

(f) the action proposed to be taken in this regard ?

THE MINISTER OF STATE OF THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING IN THE MINISTRY OF AGRICULTURE (SHRI RAGHUVANS PRASAD SINGH) : (a) 'Anand' patterns of Cooperatives has been validated by a number of national and international studies.

(b) and (c) "Cooperative Societies" is a State subject and these Cooperatives are governed by the respective state Acts. A need for bringing about modifications in some provisions of the various state Cooperative Acts has been felt and the State Governments have been advised to amend their Acts.

(d) to (f) Disbursements under Operation Flood have been made by the National Dairy Development board on the basis of considerations like potential for dairy development in the states, viability of projects and acceptance of the conditionalities of financing.

Urea Joint Ventures

459. SHRI SANAT MEHTA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the details of the \$643 million urea joint venture to be set up in Iran by KRIBHCO and IFFCO in Collaboration with the Qushni Free Area Authority;

(b) the details of buy back arrangement; and

(c) the likely impact of the buy back arrangement on the subsidy borne by the Government of India ?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SIS RAM OLA) : (a) IFFCO and KRIBHCO are exploring the possibilities of setting up a 7.26 lakh metric tonne per annum urea project at Qeshm Island, Iran in collaboration with Qeshm Free Area Authority. As per the Draft Pre-Feasibility Report, the estimated cost of the project is US \$ 470 million.

(b) The Indian partners propose to buy back at least 60% of the urea produced at a price to be mutually agreed upon.

(c) At this stage, it is not possible to compute the subsidy implications of the imports to be made from the proposed joint venture. the transfer price for the products covered under such buy back arrangements is generally linked to the international price.